

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2353.  
TO BE ANSWERED ON WEDNESDAY, THE 21<sup>ST</sup> DECEMBER, 2022.**

**VIOLATION OF FDI NORMS**

**2353. SHRI BALAK NATH:  
DR. MANOJ RAJORIA:  
SHRIMATI RANJEETA KOLI:  
SHRI SUMEDHANAND SARASWATI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether cases of violation of Foreign Direct Investment (FDI) norms by some companies have been reported in the country including Rajasthan during the last three years;
- (b) if so, the details thereof;
- (c) whether any action has been taken by the Government in these matters, company-wise;
- (d) if so, the details thereof; and
- (e) the details of corrective steps taken by the Government to check such violation of FDI norms by the companies in Rajasthan?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)  
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI SOM PARKASH)**

- (a) to (e):** During the period from 01.04.2019 to 31.03.2022, around 281 cases have been taken up for investigation by the Directorate of Enforcement under the provisions of the Foreign Exchange Management Act, 1999 regarding suspected violations of Foreign Direct Investment (FDI) norms all over the country including Rajasthan. Necessary action as per provisions of FEMA has been taken which includes issuance of Show Cause Notices (SCNs), adjudication and imposition of penalty. In these cases, as a result of investigation SCNs have been issued and following the due process of adjudication, penalty of more than Rs. 2600 crore have been imposed under the FEMA. Further, the Reserve Bank of India (RBI) has done compounding of contraventions of FDI related FEMA provisions in total of 1421 cases across the country during the last three years.

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